

be got investigated by CBI. Secondly, the point of manouevring to save the abducters by the Chief Minister of U.P. should also be investigated.

PROF. AJIT KUMAR MEHTA (Samastipur): Mr. Deputy Speaker Sir, I have given a Notice of Privilege Motion.

MR. DEPUTY SPEAKER : When did you give that?

PROF. AJIT KUMAR MEHTA : Two or three days ago.

MR. DEPUTY SPEAKER : Though I do not know about it, I will look into it.

PROF. AJIT KUMAR MEHTA : Mr. Deputy Speaker sometime back, CBI Joint Director Shri Biswas's illegal activity was discussed and the Home Minister had constituted an investigation Committee where report is still awaited (*Interruptions*) and the way Shri Biswas is acting in a prejudiced manner, it seems that he can destroy evidences. I, therefore request to the Government of India that he should be transferred from the places wherever he can try to destroy the evidences..... (*Interruptions*) This proves that Shri Biswas acted in an unauthorised manner by calling the army inspite of being aware of the announcement made by Shri Laloo Prasad that the latter would surrender on a fixed day and place. I have a doubt if his intension was to create a battle between Bihar police and army in which Mr. Laloo Prasad Yadav could lose his life (*Interruptions*) His life is still in danger.

SHRI NITJSH KUMAR (Barh) : The statement of Minister in this regard has been received. Now you can not raise the matter (*Interruptions*)

MR. DEPUTY SPEAKER : I have received your privilege motion.....

[*English*]

About the notice of privilege motion given by you, comments of the Minister of Human Resource Development have been sought on 6.8.1997.

[*Translation*]

That will be possible only after receiving the comments.

SHRI MANGAL RAM PREMI (Bijnor) : Mr. Deputy Speaker, Sir, an amount of 10 lakh rupees was released to build dams in ten villages so that the villagers there need not be displaced. Out of these ten villages were identified for the purpose. The D.M. had sanctioned 47 lakh for the purpose but when the next Government came into power in Uttar Pradesh, the D.M. and other Officers were transferred and the new officers sanctioned Rs 15 lakh only in place of 47 lakh, but yet it is not sure whether even this much amount was released or not. The reality is that the villages are submerged in flood waters. These officers

discontinued giving me Gypsy for which I am entitled. The district officer is acting in an arbitrary manner. The Certificate stating previous amount has already been used has not been sent so far. No more loans will be sanctioned unless the Certificate showing the use of previous instalment is received. I make and appeal that action should be taken against the District Officer. This is a matter of breach of privilege. Besides, he should be suspended as well.

SHRI HANNAN MOLLAH (Uluberia) : I would like to draw kind attention of the Government to a very old case that is pending with the Parliament. Converse in Dogri is lingua franca of about 80 lakh people in Jammu-Kashmir, Punjab and Himachal Pradesh. It is a rich language having its own script and literature. It has also got Sahitya Academy Award laureates. It is taught in the University, but it has still not been included in the Eighth Schedule of the Constitution. When Manipuri and Gurkhali were being discussed in the House, Mr. Home Minister had promised that this language would also be considered for inclusion alongwith Konkani. But he has not fulfilled his promise so far. I had gone to convention in Jammu last month. Where all intellectuals, literary persons, professors and other people except Gupta ji turned up. The people delivered the Speeches marked with anguish. Dogri Pandit Shambhu Nath has announced there that if his demand were not accepted, he would immolate himself in fire, as Ramalu had already done. We should not add new problems any more with the problem of Jammu and Kashmir, as 15% people of our army speak Dogri. Dogri Sangharsh Morcha has been running a movement for the purpose since 1992. Their demands must be accepted. Dogri should be included in the Eighth Schedule of the Constitution by bringing a Constitutional amendment in this regard in this very Session. It is democratic demand. I am laying it before the House.

SHRI HARIVANSH SAHAI (Salempur) : Mr. Deputy Speaker, Sir, I would like to raise the issue of Uttar Pradesh (*Interruptions*)

MR. DEPUTY SPEAKER : I will have to think whether I should allow you to speak or not?

.... (*Interruptions*)

MR. DEPUTY SPEAKER : Mr. Katheria, now I allow you to speak, Since you have raised this question many a times. I request you to be brief in your Speech.

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Mr. Deputy Speaker, Sir, I am making my point with deep feelings of grief. This is the supreme House. Today 92 crore people of our country are watching towards this House. What happened with me on 17th February, 1997. I had already narrated on 4th March in this House. Even though the Chair had directed that the information relating to members of my family should be given immediately but even then I did not get any information about them from 4th March to 12th March. I raised the matter again on 12th March. Even then, no information was furnished to me and the House as well. Then I was constrained to give notice of